

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. IV**

**E/MISC / 50889 of 2019
in Excise Appeal No. 51437 of 2019 [SM]**

[Arising out of Order-in-Appeal No. 71(CRM)/CE/JDR/2019 dated 18.01.2019 passed by the, Commissioner (Appeals) CE &CGST, Jodhpur]

The Commissioner (Appeals)

Central Excise & CGST Commissionerate
142-B, Hiran Magri, Sector-11
Udaipur – 303 002 (Raj.)

...Appellant

Vs.

M/s Lagnam Spintex Ltd.

A-53, RIICO,
Growth Centre,
Hamirgarh Bhilwara (Raj.)

...Respondent

APPEARANCE:

Ms. Tamanna Alam, Authorised Representative for the Department
None for the Respondent

Coram: HON'BLE MRS. RACHANA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING : 25.10.2019

DATE OF DECISION: 25.10.2019

FINAL ORDER NO. 51406/2019

RACHNA GUPTA

Miscellaneous application seeking withdrawal of the impugned appeal has been filed by the Department, in accordance of Board's instructions dated 22/08/2019 issued under F. No. 390/Misc/116/2017-JC which has revised the pecuniary limit of this Tribunal.

In view thereof it is clear that now the appeal involving value of Rs. 50,00,000/- and above can be filed before this Tribunal. This limit earlier was of Rs. 20,00,000/-. Accordingly, the appeal in hand is allowed to be withdrawn. Miscellaneous application is hereby allowed.

Appeal, accordingly, stands dismissed as withdrawn.

[Dictated and pronounced in the Open Court]

**(Rachna Gupta)
Member (Judicial)**